

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-104

CP (CAA) No. 60/230/232/ND/2022
New CA(Co.Act)87/2024

IN THE MATTER OF:

HT Mobile Solutions Limited and HT Media Limited

.....Applicant

SECTION

U/s 230-232

Order delivered on 23.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Kamal Shankar, Adv Arjun Narang

For the Respondent :

ORDER

New CA(Co.Act)87/2024:-

This is an application filed under Rule 164 read with Rule 11 of NCLT Rules, 2016 for placing on record the order passed by the Hon'ble NCLAT in Company Appeal (AT) No-74/2023 dated 12.03.2024 in the matter of HT Mobile Solutions Ltd And Anr. Vs. Regional Director of MCA & Ors., through which the Hon'ble NCLAT has set aside the order passed by this Tribunal dated 23.02.2023 and has directed us to revisit the Petition of second motion filed under Section 230-232 of the Companies Act 2013, in the light of the observations made by the Hon'ble NCLAT.

The aforesaid order of the Hon'ble NCLAT is taken on record. List the Company Petition i.e. CP (CAA) No. 60/230/232/ND/2022 for further hearing on **12.06.2024** and in the light of Hon'ble NCLAT order dated 12.03.2024. Notice be issued to the Regional Director of MCA, OL and Income Tax

Department for their appearance as well as for filing reply. Notice be issued by all modes and proof of service be filed. With these observations, the present IA **is disposed off.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)